

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:230
ANSWERED ON:24.11.2014
WORKERS IN ILLEGAL MINING OPERATIONS
Joshi Shri Chandra Prakash

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of workers killed during illegal mining during each of the last three years and the current year, State-wise;
- (b) whether the families of such labourers are entitled to get compensation;
- (c) if so, the amount of compensation disbursed to the bereaved families during the said period, State-wise; and
- (d) the steps taken by the Government to identify those responsible for such accidents alongwith the action taken thereon?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) to (d): The activity of illegal mining does not come the purview of the Mines Act, 1952. Illegal mining means theft of minerals which is an unlawful activity and thereafter be treated as such. Criminal proceedings are taken under relevant sections of the Indian Penal Code by respective State enforcement agencies and no such centralized data of workers killed during illegal mining is maintained.